

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 958**

TO BE ANSWERED ON THE 08TH FEBRUARY, 2022/ MAGHA 19, 1943 (SAKA)

REJECTIONS UNDER FCRA

958. SHRI SUBBARAYAN K.:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has rejected the applications of a number of NGOs and charitable groups working for protecting civil liberty and human rights under the Foreign Contribution (Regulation) Act, 2010; and

(b) if so, the number of such organizations/groups whose approval were denied during the last three years and the current year alongwith the details about some prominent organizations?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (b): No separate data about applications of NGOs and charitable groups working for protecting civil liberty and human rights is maintained.

The decision on applications under FCRA is taken in accordance with the provisions of the Foreign Contribution (Regulation) Act, 2010 and rules made thereunder. The details of rejection of registration, renewal and prior permission under FCRA, 2010 are as under:-

Category of application	Rejected (since 2019)
Registration	2309
Renewal	445
Prior permission	123
